

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.364/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2021**

Name of the Company: Silvassa Cement Products Pvt Ltd
V/s
Noor India Buildcon Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. D. K Trivedi, Advocate appeared on behalf of Respondent.

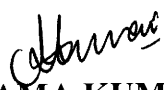
Mr. Gaurav Kumar, PCS appeared on behalf of Petitioner.

Perused the order so passed by the Hon'ble NCLAT whereby the matter is remanded with a direction to give the opportunity to the Petitioner to rectify the defect. The Appellant has liberty to file appropriate application to that effect.

List the matter for hearing on 13.04.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of March, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**